

Annex – 3
(Para 13.8 of Master Circular)

**Application-cum- Declaration for purchase of foreign exchange under
the
Liberalised Remittance Scheme of USD 2,00,000 for Resident Individuals
(To be completed by the applicant)**

I

- I Details of the applicant
- a. Name
 - b. Address.....
 - c. Account No.....
 - d. PAN No.....
- II Details of the foreign exchange required
- 1. Amount (Specify currency).....
 - 2. Purpose
- III Source of funds:
- IV Nature of instrument
- Draft.....
- Direct remittance.....
- V Details of the remittance made under the scheme in the financial year
(April - March) 200
- | Date | Amount |
|------|--------|
|------|--------|
- VI Details of the Beneficiary
- 1. Name
 - 2. Address
 - 3. Country
 - * 4. Name and address of the bank.....
 - * 5. Account No.....

(* Required only when the remittance is to be directly credited to the bank account of the beneficiary)

This is to authorize you to debit my account and effect the foreign exchange remittance/issue a draft as detailed above. (strike out whichever is not applicable).

Declaration

I,, hereby declare that the total amount of foreign (Name) exchange purchased from or remitted through, all sources in India during the current financial year as per item No. V of the Application, is within the limit of USD 200,000/- (US Dollar two hundred thousand only), which is the limit prescribed by the Reserve Bank for the purpose and certify that the source of funds for making the said remittance belongs to me and will not be used for prohibited purposes.

Signature of the applicant
(Name)

Certificate by the Authorised Dealer

This is to certify that the remittance is not being made by/ to ineligible entities and that the remittance is in conformity with the instructions issued by Reserve Bank from time to time under the Scheme.

Signature:

Name and designation of the authorised official:

Place:

Date: Stamp and seal